

**IN THE COURT OF SHRI PULASTYA PRAMACHALA,
SPECIAL JUDGE, CBI - 13, (PC ACT)
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CBI v. Anoop Joshi & Ors.

RC-DAI-2019-A-0042/ACB/CBI/New Delhi

U/s. 120-B of IPC r/w. Sec. 7 & 7A of PC Act, 1988 (As amended in 2018)

18.06.2021 (At 02:00 PM)

Present: None.

Fresh application received today by way of assignment, which has been sent by surety Ms. Sonali Joshi for accused Mr. Anup Kumar Joshi, through e-mail, thereby intimating death of accused Mr. Anup Kumar Joshi. Application has been sent alongwith scanned copy of his death certificate and she has further sought her discharge as surety for accused Mr. Anup Kumar Joshi, since dead.

Let the factum of death of Mr. Anup Kumar Joshi as well as the death certificate be verified. Accordingly forward this application with document to IO/Ld. PP for CBI. Put up for report of verification on 22.06.2021 at 10:00 AM.

This order is being passed and digitally signed at my residential office. Copy of order is being transmitted to ahalmad electronically, for compliance, intimation to parties and for uploading on the website.

(Pulastya Pramachala)
Special Judge (CBI-13), PC Act,
RADC, New Delhi/18.06.2021